

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.97/(MAH)/2014
CA Nos. 128/2016 & 129/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2017

NAME OF THE PARTIES: Mr. Purshotam V. Raheja
V/s.
M/s. Chantaco Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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(1)	Sharan Jagtiani a/w Aditya Pimple S. Deshpande, Adv. i/p Desai & Diwanj for Respondents	} Counsel	
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(2)	Ashish Kamal a/w Ms. Megha Chandra i/s Ranjit & Co. petitioners		
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ORDER

IA No.04/17 & CA Nos.114/16 & 115/16 in CP No.88/397-398/CLB/MB/MAH/2014
CA Nos.116/16 & 117/16 in CP No.91/397-398/CLB/MB/MAH/2014
CA Nos.118/16 & 119/16 in CP No.92/397-398/CLB/MB/MAH/2014
CA Nos.120/16 & 121/16 in CP No.93/397-398/CLB/MB/MAH/2014
CA Nos.122/16 & 123/16 in CP No.94/397-398/CLB/MB/MAH/2014
CA Nos.124/16 & 125/16 in CP No.95/397-398/CLB/MB/MAH/2014
CA Nos.126/16 & 127/16 in CP No.96/397-398/CLB/MB/MAH/2014
CA Nos.128/16 & 129/16 in CP No.97/397-398/CLB/MB/MAH/2014
CA Nos.130/16 & 131/16 in CP No.98/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.

2. An Application No. IA 04/2017 in C.P. No. 88/2014 was mentioned when the Court assembled and explained the urgency of the matter because in respect of one of the premises; the period of Leave and License is going to expire on 28.02.2017.
3. From the side of the respondent (original Petitioner) seeking time to file reply. Time is granted. The Reply can be filed on or before 17.02.2017 and the copy be served in advance on the other side.
4. This application shall be heard on 20.02.2017. First on Board. Dates are duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

10th February, 2017.